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WP-15575-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

# HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 14<sup>th</sup> OF MAY, 2025

## **WRIT PETITION No. 15575 of 2025**

#### **SAVITRIBAI**

Versus

### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Zenith Chhablani - Advocate for the petitioner.

Dr. Amit Bhatia - G.A. for respondents/State.

### <u>ORDER</u>

- 1] Heard.
- 2] This writ petition has been filed by the petitioner under Article 226 of the Constitution of India seeking the following reliefs:-

"In view of the foregoing facts and grounds, the Petitioner most respectfully prays that this Hon'ble Court may kindly be pleased to:

- a) Issue an appropriate writ, order or direction, quashing the report dated 03/10/2024 (Annexure P/1) prepared by the Respondent no.5, report dated 18/11/2024 (Annexure P/2) prepared by Respondent No.4 and the report prepared by Respondent No.3 dated 27/03/2025 (Annexure P/4), being illegal, arbitrary, and violative of the principles of natural justice;
- b) Issue an appropriate writ, order or direction, quashing the impugned notice dated 02/04/2025 (Annexure P/5) issued by Respondent No.2 initiating proceedings to declare the Petitioner's land as "Shaskiya Charnoi";
- c) Issue an appropriate writ, order or direction, restraining the Respondents from taking any coercive steps or dispossessing the Petitioner from the land situated . at Survey Nos. 31 and 50 (previously Survey Nos. 70 and 71) admeasuring 0.420 hectares, situated at Gram Khosla, Tehsil and District Shajapur (M.P.), on the basis of the impugned reports and notice;
- d) Grant any other relief(s) as this Hon'ble Court may deem fit, just, and proper in the facts and circumstances of the case in favour of the Petitioner;
- e) Award costs of the petition in favour of the Petitioner."

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3] The petitioner appears to be aggrieved of the show cause notice dated 02.04.2025 whereby she was directed to appear before the concerned authority regarding her *Patta*. In the relief clause, the petitioner also aggrieved of the orders passed on 03.10.2024 and 18.11.2024 by respondent Nos.5 and 4 respectively, which orders were not challenged before any other authority.

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- 4] In view of the same, this Court is not inclined to entertain this petition. Accordingly, the same is hereby dismissed. However, with liberty to the petitioner to take recourse of the remedies available to her, under law, including contesting the show cause notice issued to her.
  - 5] With the aforesaid, the petition stands *disposed of*.

(SUBODH ABHYANKAR) JUDGE

Pankaj